

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 219**  
**Appeal-22/252/ND/2024**

**IN THE MATTER OF:**

**Income Tax Officer ward (21)(1) New Delhi ... Applicant/Petitioner**

**Versus**

**RoC of Delhi & Ors. ... Respondent**

**Under Section: 252(1) Comp. Act.**

**Order delivered on 05.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant/** : Sr. Adv. Puneet Rai, Adv. Rishabh Nangia, Adv.  
**Income Tax** Ashvini Kumar, Adv. Nikhil Jain  
**Department**

**For the Respondent :**

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

It is already 4:35 pm, the hearing is deferred to 05.07.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**